

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 616/MP/2025 along with IA Nos. 50/2025 & 113/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, SVVPL
Ms. Mandakini Ghosh, Advocate, SVVPL
Shri Deep Rao Palepu, Advocate, SVVPL
Ms. Neha Dabral, Advocate, SVVPL
Shri Arjun Agarwal, Advocate, SVVPL
Shri Prajeet Ghosh, Advocate, SVVPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner submitted that, in compliance with the Record of Proceedings dated 9.7.2026, CTUIL has filed its affidavit indicating the status of the Petitioner's Projects corresponding to Tranches A, B, and C. Further, the Petitioner has filed an affidavit undertaking to comply with and make the payment of applicable compensatory charges, as determined by the Commission upon the disposal of the present Petition. The learned senior counsel submitted that for arriving at the applicable compensatory charges, the start date of connectivity(ies) has to be considered as per the final grants post-transition to the GNA regime, and that the view taken by CTUIL in this regard has been inconsistent. The learned counsel further submitted that the Petitioner has already conducted and completed the trial run of 22×3.3 MW WTGs during 28.6.2026 to 30.6.2026 and consequently, has declared the COD of the 72.6 MW out of the total 102.3 MW. Accordingly, the learned senior counsel, while requesting to reserve the matter for orders, pressed for permission to proceed with scheduling, injection and sale of power (post-commissioning) from the said 72.6 MW so that such capacity does not get stranded.



2. The learned counsel for the Respondent/CTUIL submitted that CTUIL, in its compliance affidavit dated 17.7.2026, has furnished the information as sought by the Commission, including status of the Petitioner's Projects in the specified format. However, the status indicated therein is based on the information/data submitted by the Petitioner and available with CTUIL and given the time constraints, CTUIL has not conducted a physical verification of the Project sites. The learned counsel also refuted the submission that CTUIL has been taking an inconsistent stand regarding the SCOD of the Projects. The learned counsel also sought liberty to file a brief note of submissions within a day.

3. Considering the above, the Commission permitted the Respondent/CTUIL to file its short note/ written submissions within two days with a copy to the other side. Further, in light of the concern raised by the Petitioner regarding stranding of 72.6 MW renewable capacity, the Commission indicated that the matter will be decided expeditiously.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**